

Nationalisation of drug industry

*97. SHRI VITHAL GADGIL: SHRI DEVENDRA NATH DWIVEDI: SHRIMATI AMBIKA SONI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state whether Government propose to nationalise the drug industry?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): No; Sir. Sethna Committee Report on setting

up of gas-based Petro-Chemicals complex

*98. SHRI KHURSHED ALAM KHAN: SHRI S. K. VAISHAMPAYEN:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Sethna Committee appointed to advise on aspects of setting up of gas-based Petro-Chemicals complex has submitted its report;

(b) if so, what are its main recommendations; and

(c) if not, by when the report is expected to be submitted?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) The Sethna Study Group was not appointed by the Government of India. However, the Government of Maharashtra which appointed the study group has reported that the study group has not yet submitted its report.

(b) Does not arise.

(c) According to the Government of Maharashtra the report is expected to be submitted by the end of March, 1979.

Release of Emergency Commissioned Officers working as administrative officers in N.C.C.

*99. SHRI BHIM RAJ; SHRIMATI HAMIDA HABIBULLAH: Will the Minister of DEFENCE be pleased to refer to the answer to

Unstarred Question 1764 given in the Rajya Sabha on the 21st December, 1978 and state:

(a) what is the number of released Emergency Commissioned Officers working as administrative officers in N.C.C. who have been given permanent commissions; and

(b) whether the concerned officers have been informed accordingly?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b) The cases of all eligible officers are still under consideration. No whole-time N.C.C. Officer has yet been finally selected for the grant of permanent N.C.C. Commission.

Election petitions pending in High Courts

*100. SHRI MULKA GOVINDA REDDY: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) the number of election petitions with regard to elections to the State Assemblies after the 1977 and the 1978 elections still pending in the High Courts;

(b) what are the names of the petitioners along with the names of the elected candidates against whom election petitions have been filed and the High Courts where these petitions have been filed; and

(c) what is the present stage of each election petition?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b) Two statements containing two requisite information are placed on the Table of the House [See Appendix CVIII, Annexure Nos. 31 and 32.]

(c) Under section 103 of the Representation of the People Act, 1951 the High Court shall, as soon as may be after the conclusion of the trial of an election petition, intimate the substance of the decision to the Election Commission and the Speaker or Chairman, as the case may be, of the House of Parliament or of the State